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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA



C.P (IB) No. 571/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd November 2017, 10.30 A.M.

Name of the Company Under Section		Edelwiess Asset Reconstruction Co. LtdVs- Shree Coke Manufacturing Co. Pvt.Ltd. 7 IBC		
2.	SOUVIK MA	12UM DAR, ADV.	? FINANCIAL CREDITOR	22/11/12
	Saket	Chaudhary -	corporate Debtor.	22/11/2019

ORDER

- Ld. Counsel for the financial creditor and the corporate debtor are present.
- Ld. Counsel for the corporate debtor has filed Vakalatnama but without any Board Resolution. He is directed to file a copy of the Board Resolution within 3 days.
- Ld. Counsel for the corporate debtor has made a request that he may be granted time for filing reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any,

may be filed within 3 days with a copy in advance to the opposite party.

List on 01/12/2017 for admission.

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(Jinan K.R.) Member (J) 80

(V.P.Singh) Member (J)